CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



OA NO. 539/2003

This the 10th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Rajender Singh S/o Sh. Hukam Singh R/o C-274, Sector-7, Rohini, Naharpur, Delhi.

(By Advocate: Sh. Raj Singh)

Versus

- 1. G.N.C.T. of Delhi
 Through its Chief Secretary
 Players Building,
 I.P.Estate, New Delhi.
- 2. The Director of Education, Directorate of Education, G.N.C.T., Old Secretariate, Delhi.
- 3. The Dy. Director of Education, Distt. North-West (B), Pitam Pura, Delhi.
- 4. The Principal,
 Govt. Sarvodaya Co-Ed. Sr. Sec. Vidyalaya,
 Sector-6, Rohini,
 Delhi.

ORDER (ORAL)

Applicant was working as a part-time safaikaramchari. services have been terminated vide Annexure A-1 Thereafter the 16.11.2002. applicant had made representation vide Annexure A-6 dated 27.11.2002. Representation has not yet been decided by the respondents. The perusal of the documents annexed to the OA show that though the termination order was issued in pursuance of order dated 1.10.2002 vide which it has been impressed upon part-time worker engaged after 21.10.98 from which that any ban on fresh recruitment has been imposed by the Department and further circulated Finance service bv Department on 16.12.99 may be disengaged immediately.

for

- 2. In pursuance of this letter, the impugned order Annexure A-1 was issued on 16.11.2002. However, counsel for applicant had pointed out that as per the sanction letter dated 21.11.2002, there are 27 posts of class-IV part-time workers which include part-time sweepers and vacancies are still available and the sanction of these posts have been issued with the concurrence of the Finance department of Govt. of NCT of Delhi vide their order dated 8.11.2002.
- 3. In view of these circumstances, I feel that it would be necessary that the representation of the applicant be disposed of by passing a reasoned and speaking order taking care of the fact that vide Annexure A-3 Lt. Governor had issued a fresh sanction for class-IV part time sweepers. The representation be disposed of within a period of 2 months from the date of receipt of a copy of this order.

(KULDIP SINGH)
Member (J)

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